

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 6254/2012

(Arising out of impugned final judgment and order dated 04/05/2012 in CRLA No. 759/1982 passed by the High Court Of Judicature at Allahabad)

JAGADAMBA PRASAD

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln. (s) for bail, bringing on record additional documents, exemption from filing O.T. and office report)
(For final disposal)

WITH

SLP(Crl) No. 7568/2012

(With appln.(s) for bail, exemption from filing O.T. and Office Report)

Date : 12/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. Anurag Tomar, Adv.

Mr. Rameshwar Prasad Goyal, Adv.

Mr. Anurag Kishore, Adv.

For Respondent(s)

Mr. Gaurav Bhatia, Adv.

Mr. Adarsh Upadhyay, Adv.

Mr. Amit Singh, Adv.

Mr. Utkarsh Jaiswal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The petitions stand adjourned by four weeks, as prayed for in the letter circulated by the learned counsel for the petitioner.

(Nidhi Ahuja)
Court Master

(Tapan Kr. Chakraborty)
Court Master